

ACT No. VI OF 1909.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 27th August
1909.)

An Act further to amend the Indian Volunteers Act, 1869.

XX of 1869. WHEREAS it is expedient further to amend the Indian Volunteers Act, 1869; It is hereby enacted as follows:—

1. This Act may be called the Indian Volunteers Short title. (Amendment) Act, 1909.

XX of 1869. 2. After section 29 of the Indian Volunteers Act, 1869, the following section shall be inserted, namely: Addition of new section 30 to Act XX, 1869.

7 Edw. 7, c. 9. "30. Any member of the Territorial Force, raised and maintained in pursuance of section 6 of the Territorial and Reserve Forces Act, 1907, who is attached to a corps of volunteers formed under this Act, shall be subject to the provisions of this Act during the period for which he is so attached." Members of Territorial Force subject to Act during attachment to Volunteers.